

(b) Arrangements for participation of Publishers in International Book Fairs, sending of Publishers' Delegations abroad, grant of import replenishment and cash assistance are some of the incentives given to promote export of books including religious books.

**COMMITTEE ON TAXATION OF AGRICULTURAL WEALTH AND INCOME**

145. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of FINANCE be pleased to state;

(a) whether the Committee on Taxation of Agricultural Wealth and Income has submitted its report to Government; and

(b) if so, what are the recommendations of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Yes, Sir.

(b) A copy of the Report containing recommendations of the Committee is being laid on the Table of the House today.

**FOREIGN EXCHANGE TO FILM PRODUCERS FOR SHOOTING OF FILMS ABROAD**

146. SHRI S. S. MARISWAMY:

Will the Minister of FINANCE be pleased to state:

(a) the terms and conditions under which foreign exchange is allocated to film producers for shooting of films abroad;

(b) the names and addresses of those film producers who have not fulfilled their foreign exchange obligations according to those terms and conditions since March 31, 1969;

(c) the names and addresses of film producers for whom further extension of time has been given to fulfil their foreign exchange obligations since that date and the reasons for granting the extensions; and

(d) the details of follow-up action taken by Government against the film producers who have not fulfilled their foreign exchange obligation?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Foreign

exchange is released to film producers for location shooting of certain sequences abroad after proper scrutiny by the concerned technical authorities. Foreign exchange is released on the clear condition that the party will repatriate at least four times the amount of exchange released for location shooting abroad. To ensure repatriation of this foreign exchange, the party is required to give a guarantee duly countersigned by a bank in India. Apart from this, the party will also have to give a bond to earn foreign exchange on account of passage liability and this amount is twice the cost of passage. Lastly the film is not to be released in India unless the foreign exchange has been repatriated.

(b) to (d) The information is being collected and will be laid on the Table of the House.

**PAYMENT OF HOTEL BILLS IN FOREIGN EXCHANGE**

147. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government have taken a decision to encourage foreign tourists to pay their hotel bills in foreign exchange; and

(b) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) and (b) With a view of maximising the foreign exchange earnings of hotels through tourism, instructions have been issued by the Government of India requiring the payment of hotel bills by foreign nationals and Indians resident abroad in foreign exchange only with effect from 1st November 1972. Indian nationals resident in India and the following categories of foreign nationals will be permitted to pay their tariffs in Indian rupees:—

(1) Indian nationals resident in India.

(2) Accredited diplomats, foreign employees and foreign official guests of Diplomatic Missions in India (including offices of the United Nations and other international organisations)